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BUILDING FEES CHARGED BY THE DELHI HIGHER SECONDARY SCHOOLS

- *99. SHRI DEOKINANDAN NARA-YAN: Will the Minister of EDUCATION be pleased to state:
- (a) whether some of the Higher Secondary Schools in Delhi charge building fees from students; and
- (b) if so, whether the collection of such 'fees is regulated by rules?

THE MINISTER OF EDUCATION (DR. K. L. Shrimali): (a) and (b) The required information is being collected and will be laid on the Table of the Rajya Sabha in due course.

MODIFICATION OF THE RESERVE BANK ORDER CONCERNING FOREIGN TRAVEL

- *100. SHRI S. C. DEB: Will the I Minister of FINANCE be pleaseed to state:
- (a) whether the Reserve Bank of India has modified its order of June 8, 1962 and exempted certain categories of foreign travel from the purview of that order; and
- (b) if so, what is the reason for such modification and what categories of foreign travel would get the benefit?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) Yes Sir.

- (b) Certain marginal relaxations in regard to travel to Ceylon and Pakistan have been made since the traffic in these sectors is quite heavy. The categories are:
- (i) Persons holding a visa issued by the High Commissioner for Pakistan in India and having Indo-Pakis-tan passports.
- (ii) Travel from Madras/Trichino_ poly to Colombo and back.

MEMORANDUM AGAINST THE REMOVAL OF VALUABLE PROPERTY BELONGING TO KOLHAPUR GADDI BY SHAHAJI RAJE

- *101. SHRI B. D. KHOBARAGADE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have received any memorandum regarding the removal of valuable movable property belonging to the Kelhapur Estate by the Maharaja of Kolhapur;
- (b) if so, whether a demand has been made in the memorandum for the derecognition of the Maharaja; and
- (c) if so. what decision Government have taken in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI LAL BAHADUR): (a) and Ob) Yes.

(c) As regards part (a), we are making enquiries. As regards part Ob), the Government do not consider that any action is called for on their part.

ENQUIRY COMMITTEE ON DELHI SCHOOL OF PLANNING AND ARCHITECTURE

- *102. SHRI M. P. BHARGAVA: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:
- (a) whether the Board o* Governors of the School of Planning and Architecture in Delhi has appointed a four-man enquiry committee to go into the working of the School and submit its report;
- (b) who are the personnel of the committee; and
- (c) by when the report is likely to be submitted?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (ISHRI HUMAYUN KABIR): (a) Yes, Sir.

(b) Chairman—

1. Shri Piloo Mody, Practising Ar chitect, Bombay—Member, Board of Governors of the School.

Members—

- 2. Shri J. R. Bhalla, Practising Architect, Delhi-—Chairman, Northern Chapter, Indian Institute of Architects, New Delhi.
- 3. Shri c. S. Chandrasekhara, Town and Country Planner, Town and Country Planning Organisation, Delhi— Member of Board of Governors of School.
- 4. Dr. G. S. Saharia, Reader, University of Delhi—Member, Board of Governors of the School.
 - (c) By the end of December. 1962.

PRODUCTION, PRICES AND DISTRIBUTION OF SCOOTERS

*103. SHRI ARJUN ARORA: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state the steps taken or proposed to be taken to (i) increase the production of scooters, (ii) bring down the prices of scooters and (iii) secure proper distribution of scooters?

THE MINISTER OF ISTEEL AND HEAVY INDUSTRIES (SHRI C. SUB-RAMANIAM): In addition to the two firms who have *iieen* manufacturing scooters for some time now, licences have been granted to three more firms. One of these three has gone into production and is introducing its scooter in the market during this month. The other two licencees are expected to go into production within the next few months.

All the manufacturers have been asked to bring down the imported content of their vehicles and thereby to increase the volume of production within the sanctioned foreign exchange. Increase in production is expected to bring about reduction in prices.

Distribution of scooters is regulated under the Scooters (Distribution and Sale) Control Order, 1960.

AIRPORT TAX

- *104. SHRI ARJUN ARORA: Will the Minister of FINANCE be pleased to state:
- (a) whether Government propose to levy Airport Tax on travellers departing from Indian airports; and
- (b) whether any ticket for entrance into the airports is proposed to be introduced?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) and (b) It is not in the public interest to give advance intimation on tax measure* like those the Hon'ble member has mentioned.

PARTNERSHIP BETWEEN INDIAN OIL CO. AND 'MOBIL' OF U.S.A.

- *105. SHRI S. PATEL: Will the Minister of MINES AND FUEL be pleased to state:
- (a) whether it is a fact that the Indian Oil Company is entering into partnership with 'Mobil' of the United States of America; and
 - (b) if so, on what terms?

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND FUEL, (SHRI R. M. HAJARNAVIS): (a) Yes, Sir. The Indian Oil Company proposes to set up a project in equal partnership with Mobil Petroleum Company of U.S.A. for blending of lubri-